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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: **IFCI Ltd.**
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: **Section 7 of the Insolvency and Bankruptcy
Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	<i>Mr. Dinesh P.V. with Adv Vishal Raval with BNS Sora Narmi (IFCI)</i>	<i>Sr Adv.</i>	<i>For IFCI</i>	<i>[Signature]</i>
2.	<i>Mr. Saurabh Soparkar Senior Advocate, with Nandish Chudgar Raheel Patel Arjun Joshi for Nanavati Associates</i>	<i>Adv.</i>	<i>Respondent</i>	<i>[Signature]</i>

ORDER

Learned Senior Advocate Mr. Dinesh P. V with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 30.01.2018.

[Signature]
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.

[Signature]
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**